

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KAVAN COTTON PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor Kavan Cotton Private Limited
2.	Date of incorporation of corporate debtor 07.04.2008
3.	Authority under which corporate debtor is incorporated / registered RoC - Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U26914GJ2008PTC053514
5.	Address of the registered office and principal office (if any) of corporate debtor Registered Address: Kavan Cotton, Maliya-Jamnagar Highway Tal. Maliya (Miyana) Chanchavadarada. 363636
6.	Insolvency commencement date in respect of corporate debtor 11.09.2023 (Order received on 14.09.2023)
7.	Estimated date of closure of insolvency resolution process 12.03.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional Vinod Tarachand Agrawal IBBI/IPA-001/IP-00641/2017-18/11090
9.	Address and e-mail of the interim resolution professional, as registered with the Board 204, Wall Street I, Nr Gujarat College, Ellis Bridge, Ahmedabad. 380006 ca.vinod@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional 204, Wall Street I, Nr Gujarat College, Ellis Bridge, Ahmedabad. 380006 cirp.kavan@gmail.com
11.	Last date for submission of claims 28.09.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) www.ibbi.gov.in/home/downloads • Physical Address: same as point 10 • Email IRP at: cirp.kavan@gmail.com (b) Not Applicable

Notice is hereby given that National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the **Kavan Cotton Private Limited** on **11.09.2023**.

The creditors of **Kavan Cotton Private Limited**, are hereby called upon to submit their claims with proof **on or before 28.09.2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not in present case] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

CA Vinod Tarachand Agrawal
Interim Resolution Professional
IBBI/IPA-001/IP-00641/2017-18/11090
Date: 15.09.2023
Place: Ahmedabad

